CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 91/TT/2012

Subject : Petition for determination of transmission tariff from COD to 31.3.2014 for combined assets for transmission system associated with Parbati-III in Northern region for the tariff period 2009-14

Petition No. 107/TT/2017

Subject : Petition for determination of (i) true-up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block of assets under transmission system associated with Parbati-III HEP in Northern Region

Petition No. 136/TT/2017

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 of assets associated with Parbati-III HEP in Northern Region

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and others

Petition No. 4/RP/2017


Petitioner : PKTCL

Respondents : NHPC & Others

Petition No. 15/RP/2017


Petitioner : NHPC

Respondents : PKTCL & Others

Date of Hearing : 8.8.2018
ROP in Petition No. 91/TT/2012 and other related matters

Coram: Shri P.K. Pujari, Chairperson
      Shri A.K. Singhal, Member
      Dr. M. K. Iyer, Member

Parties present: Shri V. P. Rastogi, PGCIL
                 Shri Rakesh Prasad, PGCIL
                 Shri S.S. Raju, PGCIL
                 Shri Aryaman Saxena, PGCIL
                 Shri Yatin Sharma, PGCIL
                 Shri S.K. Venkatesan, PGCIL
                 Shri Vivek Kumar, PGCIL
                 Shri R. B. Sharma, Advocate, BRPL & BYPL
                 Shri Mohit Mudgal, Advocate BRPL & BYPL
                 Ms. Aparajita Upadhyay, Advocate, PKTCL
                 Shri Rajiv Shankar Dwivedi, Advocate, NHPC
                 Shri Piyush Kumar, NHPC
                 Shri Azad Akber, PKTCL
                 Shri Lokendra Singh, PKTCL

Record of Proceedings

Pursuant to the directions of Hon'ble Appellate Tribunal for Electricity (APTEL) in judgment dated 16.7.2018 in Appeal Nos. 281 of 2016 and 81 of 2017 the petitions mentioned above have been listed for hearing today. APTEL in judgement dated 16.7.2018 had set aside the orders dated 21.7.2016 and 7.9.2016 in Petition Nos.91/TT/2012 and 19/RP/2015 respectively and remitted the matter back to the Commission for consideration and directed to dispose the matters within a period of six months from the date of judgement. The relevant portion of the judgement is extracted hereunder:-

"..... The Appeals filed by the Appellant are allowed. The impugned order passed by Central Electricity Regulatory Commission dated 21.7.2016 in Petition No.91/TT/2012 and the order dated 07.09.2016 in Review Petition No.19/RP/2015 are hereby set aside.

The matter stands remitted back to the Central Commission with the direction for fresh consideration ....."

2. APTEL further observed in para no.14.4 as follows:-

"..... It is further noted that a review petition in respect of the said petition No.156/TT/2015 is pending before the CERC and the entire issue, as such needs comprehensive adjudication."

4. Learned counsel for NHPC and PKTCL sought three weeks’ time to make its detailed submissions in the matters.

5. The Commission directed the parties to complete the pleadings by 14.9.2018. The Commission also directed to list Petition No.91/TT/2012 and the related petitions for final hearing.

6. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)